

(d) and (e). In view of the replies to parts (a) to (c), there is no proposal to conduct an enquiry into the matter of exemption from Income-tax in the case of Birla Institute of Technology, Mesra.

[English]

Value of rupee and wholesale price index

3302. SHRI NARAYAN CHOUBEY : Will the Minister of FINANCE be pleased to state :

(a) the value of rupee on 1st April, 1971, 1st April, 1981 and 1st April, 1986 compared with 1st April, 1961;

(b) the wholesale price index for the above periods with base as 1st April, 1961; and

(c) the consumer price index of the said periods ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The purchasing power of the rupee measured as a reciprocal of the All-India Consumer Price Index for Industrial Workers (1960=100) was 98.04 paise on 1st April, 1961, 54.35 paise on 1st April, 1971, 23.81 paise on 1st April, 1981, and 15.67 paise on 1st April, 1986.

(b) and (c). The requisite information is given below :

Period	Wholesale Price Index for all Commodities (Base shifted to 1st April 1961)	Consumer Price Index for Industrial Workers (Base 1960=100)
1st April '61	100.0	102
1st April '71	178.5	184
1st April '81	484.3	420
1st April '86	642.8	638

Stoppage of loans by LIC to public sector undertakings and financial institutions in Kerala

3303. SHRI A. CHARLES : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Life Insurance Corporation of India has stopped all loans to most of the public sector undertakings and financial institutions in Kerala; and

(b) if so, whether Government propose to ask the LIC to review its decision so as to save these institutions from the critical situation ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). LIC has been advancing loans under the Socially Oriented Sectors to Kerala Government and other eligible agencies in Kerala every year. However, funds allocated during 1986-87 remained undisbursed due to heavy defaults in repayment of principal and payment of interest pertaining to loans advanced during the past years, which impede recycling of funds by LIC. As a result of discussions between the officials of the State Government and the LIC in Trivandrum on 24/25th July, 1986, it was agreed that arrears will be cleared in 3 half-yearly instalments commencing from 15.8.1986 and the LIC will consider releasing of funds for the year 1986-87 subject to the eligibility criteria on receipt of the first instalment of arrears.

[Translation]

Draft Indian stamp (M. P. Amendment) Bill 1982

3304. SHRI MANKURAM SODI : Will the Minister of FINANCE be pleased to state :

(a) whether Madhya Pradesh Government had sent the draft of Indian Stamp (M. P. Amendment) Bill, 1982 to Finance and Home Affairs Ministries in 1982 for the prior approval of Government of India; and

(b) if so, the reasons for the delay in this matter and by what time approval is likely to be accorded ?